

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KAYGEE SHOETECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor KAYGEE SHOETECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 09/01/2007
3.	Authority under which corporate debtor is incorporated / registered RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U19202WB2007PTC112472
5.	Address of the registered office and principal office (if any) of corporate debtor 41, MATHESWARTOLA ROAD KOLKATA KOLKATA WB 700046 Also at: 33/A, Tarachand Dutta Street, 6th Floor, Kolkata:700073
6.	Insolvency commencement date in respect of corporate debtor 19/01/2021
7.	Estimated date of closure of insolvency resolution process 18/07/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Mr. Pankaj Kumar Kedia RegNo: IBBI/ IPA- 001/ IP-P01037/ 2017-2018/11710
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 1, R.N.Mukherjee Road, Lal Bazaar, Kolkata- 700001 E-mail ID - pkkedia2@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 1, R.N.Mukherjee Road, Lal Bazaar, Kolkata- 700001 E-mail ID- cirp.kaygee@gmail.com
11.	Last date for submission of claims 01.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: a) https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kaygee Shoetech Private Limited** on **19.01.2021**

The creditors of **Kaygee Shoetech Private Limited** are hereby called upon to submit their claims with proof on or before **01.02.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Pankaj Kumar Kedia
Date and Place: :21.01.2021 Kolkata, West Bengal